

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
52/241-242/ND/2021**

**IN THE MATTER OF:
Sachin Upadhaya**

...APPLICANT

Vs.

M/s. Pine and Peak Developers Ltd.

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 24.02.2021
(Virtual Hearing)**



Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. Arun Saxena, Mr. Saral
Sharma, Advocates.**

For the Respondent

:

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. Ld. Counsel for the petitioner have specifically invited the attention of the Tribunal to para 6 of page 28 of the petition. Having heard the submissions and gone through the contents the respondents are directed to facilitate the inspection of the statutory records of respondent No. 1 company to the petitioner as per their entitlement as a member within the next 10 days. Let the copy of the order be served on all the respondents by the Ld. Counsel for the petitioners.

Ld. Counsel for the petitioner has submitted that the petition copy has been duly served on the respondents on 28th November, 2020. None appeared on behalf of the respondent at the time of virtual hearing of the matter.

(Annu)



Therefore, the respondents are directed to appear on the hearing of the matter.

Post the matter to **26th March, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)